

of India dated the 17th July, 1976.

(xvii) The Indian Administrative Service (Recruitment) Second Amendment Rules 1976, published in Notification No. G.S.R. 1022 in Gazette of India dated the 17th July, 1976.

(xviii) The Indian Police Service (Recruitment) Second Amendment Rules, 1976, published in Notification No. G.S.R. 1023 in Gazette of India dated the 17th July, 1976.

(xix) The Indian Forest Service (Recruitment) Amendment Rules, 1976, published in Notification No. G.S.R. 1024 in Gazette of India dated the 17th July, 1976.

(xx) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1976, published in Notification No. G.S.R. 1064 in Gazette of India dated the 24th July, 1976.

(xxi) The All India Services (Leave) Amendment Rules, 1976, published in Notification No. G.S.R. 1109 in Gazette of India dated the 31st July, 1976.

(xxii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1976, published in Notification No. G.S.R. 750(E) in Gazette of India dated the 3rd August, 1976

(xxiii) The Indian Forest Service (Pay) Amendment Rules, 1976, published in Notification No. G.S.R. 751(E) in Gazette of India dated the 3rd August, 1976. [Placed in Library. See No. LT-10981/76]

(2) A copy of the Tamil Nadu Public Men (Criminal Misconduct) Rules, 1975, published in Notification No. S.R.O. A-63/76 in Tamil Nadu Government Gazette dated the 25th February, 1976 under sub-section (3) of section 22 of the Tamil Nadu Public Men (Criminal Misconduct) Act, 1973 read with

clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(3) A statement (Hindi and English versions):—

(a) showing reasons for delay in laying the above Notification; and

(b) reasons for not laying the Hindi version of the Notification.

[Placed in Library. See No. LT-10982/76]

NOTIFICATIONS, COMPANIES (PROFITS) SURTAX (AMDT.) RULES 1976 & INCOME-TAX (5TH AMDT.) RULES, 1976

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 952 (Hindi and English versions) published in Gazette of India dated the 3rd July, 1976, under section 51 of the Finance (No.2) Act, 1971. [Placed in Library. See No. LT-10983/76]

(2) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Sixteenth Amendment) Rules, 1976, published in Notification No. G.S.R. 393(E) in Gazette of India dated the 9th June, 1976 together with an explanatory memorandum.

(ii) The Central Excise (Eighteenth Amendment) Rules, 1976, published in Notification No. G.S.R. 415(E) in Gazette of India dated the 19th June, 1976.

[Placed in Library. See No. LT-10984/76].

(Shri Pranab Kumar Mukherjee)

(3) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 572(E) in Gazette of India dated the 28th May, 1976, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-10985/76]

(4) A copy of the Income-tax (Fifth Amendment) Rules, 1976, (Hindi and English versions) published in Notification No. S.O. 420(E) in Gazette of India dated the 19th June, 1976, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-10986/76]

(5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 —

(i) G.S.R. 388(E) published in Gazette of India dated the 1st June, 1976 together with an explanatory memorandum.

(ii) G.S.R. 810 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum

(iii) G.S.R. 395(E) published in Gazette of India dated the 10th June, 1976 together with an explanatory memorandum

(iv) G.S.R. 854 published in Gazette of India dated the 12th June, 1976 together with an explanatory memorandum.

(v) G.S.R. 863 published in Gazette of India dated the 19th June, 1976 together with an explanatory memorandum.

(vi) G.S.R. 865 published in Gazette of India dated the 19th

June, 1976 together with an explanatory memorandum.

[Placed in Library. See No. LT-10987/76]

(6) A copy each of the following Notifications (Hindi and English versions) under section 189 of the Customs Act, 1962:—

(i) G.S.R. 691 published in Gazette of India dated the 22nd May, 1976 together with an explanatory memorandum.

(ii) G.S.R. 369(E) published in Gazette of India dated the 27th May, 1976 together with an explanatory memorandum.

(iii) G.S.R. 370(E) published in Gazette of India dated the 27th May, 1976 together with an explanatory memorandum

(iv) G.S.R. 753 published in Gazette of India dated the 29th May, 1976 together with an explanatory memorandum.

(v) G.S.R. 386 (E) published in Gazette of India dated the 29th May, 1976 together with an explanatory memorandum.

(vi) G.S.R. 387(E) published in Gazette of India dated the 1st June, 1976 together with an explanatory memorandum.

(vii) S.O. 1914 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.

(viii) G.S.R. 805 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.

(ix) G.S.R. 806 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.

(x) G.S.R. 807 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.

(xi) G.S.R. 808 published in Gazette of India dated the 5th June, 1976 together with an explanatory memorandum.

(xii) G.S.R. 397(E) published in Gazette of India dated the 11th June, 1976 together with an explanatory memorandum.

(xiii) G.S.R. 410(E) published in Gazette of India dated the 17th June, 1976 and G.S.R. 463(E) published in Gazette of India dated the 23rd July, 1976 together with an explanatory memorandum.

(xiv) G.S.R. 411(E) published in Gazette of India dated the 17th July, 1976 together with an explanatory memorandum.

(xv) G.S.R. 898 published in Gazette of India dated the 19th June, 1976 together with an explanatory memorandum.

(xvi) G.S.R. 433(E) and 434(E) published in Gazette of India dated the 1st July, 1976 together with an explanatory memorandum.

(xvii) G.S.R. 436(E) published in Gazette of India dated the 1st July, 1976 together with an explanatory memorandum.

(xviii) S.O. 447(E) published in Gazette of India dated the 1st July, 1976 together with an explanatory memorandum.

(xix) G.S.R. 457(E) and 458(E) published in Gazette of India dated the 16th July, 1976 together with an explanatory memorandum.

(xx) G.S.R. 1055 published in Gazette of India dated the 17th July, 1976 together with an explanatory memorandum.

(xxi) G.S.R. 464(E) published in Gazette of India dated the 22nd

July, 1976 together with an explanatory memorandum.

(xxii) G.S.R. 469(E) to G.S.R. 471(E) published in Gazette of India dated the 23rd July, 1976 together with an explanatory memorandum.

(xxiii) G.S.R. 489(E) published in Gazette of India dated the 28th July, 1976 together with an explanatory memorandum.

(xxiv) The Bill of Entry (Forms) Regulations, 1976, published in Notification No. S.O. 519(E) in Gazette of India dated the 1st August, 1976 together with an explanatory memorandum.

[Placed in Library. See No. LT-10988/76]

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 8 read with sub-section (3) of section 7 of the Customs Tariff Act, 1975:—

(i) G.S.R. 741(E) published in Gazette of India dated the 2nd August, 1976.

(ii) G.S.R. 743(E) published in Gazette of India dated the 2nd August, 1976.

(iii) G.S.R. 745(E) published in Gazette of India dated the 2nd August, 1976.

[Placed in Library. See No. LT-10989/76]

RADIATION PROTECTION (AMDT.) RULES, 1976

THE MINISTER OF ENERGY (SHRI K. C. PANT): I beg to lay on the Table a copy of the Radiation Protection (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 756 in Gazette of India dated the 29th May, 1976, under sub-section (4) of section 30 of the Atomic Energy Act, 1962.

[Placed in Library. See No. LT-10990/76].